

Shri Dabhi: I do not want to argue, Sir, but I want to put one question.

Mr. Speaker: The hon. Member may put his next question.

PRIVILEGES OF EX-RULERS

*773. **Shri Dabhi:** Will the Minister of States be pleased to refer to starred question No. 598 asked on the 18th August, 1953 and state:

(a) whether the ex-rulers of the Bombay State are immune from civil and criminal process; and

(b) whether there are other special privileges enjoyed by these ex-rulers at present?

The Minister of Home Affairs and States (Dr. Katju): (a) No. The prior permission of the Central Government is however necessary before a prosecution is instituted against a Ruler; similarly the previous consent of the Central Government is necessary for the institution of a civil suit against a Ruler.

(b) I would invite the hon. Member's attention to my reply to starred question No. 598 on the 18th August, 1953. The Rulers of States merged in the Bombay State have no privileges which the other Rulers do not possess.

Shri Dabhi: May I know some of the specific important privileges enjoyed by them?

Dr. Katju: I would ask my hon. friend to refer to a memorandum which was prepared, setting out all these privileges. Otherwise, it can only be illustrative.

Shri K. K. Basu: May I know the special privilege enjoyed by the rulers, as to the filing of a suit against them? Is it part of the Agreement, or does the position continue to be the same as under the British regime?

Dr. Katju: I think it is a part of the Civil Procedure Code, as amended some time back.

RETRENCHMENT IN P. E. P. S. U.

*775. **Shri Ajit Singh:** Will the Minister of States be pleased to state:

(a) how many Government employees have been retrenched since the President's Rule has been promulgated in PEPSU State categorywise;

(b) whether it is a fact that the Government employees, who were retrenched on the 1st September, 1953 were not served with proper prior notices; and

(c) if so, the reasons therefor?

The Minister of Home Affairs and States (Dr. Katju): (a)—

Gazetted officers:—	16
Non-gazetted officers (executive):	88
Non-gazetted officers (Ministerial):	437
Class IV:	260
TOTAL:	801

(b) No.

(c) Does not arise.

Shri Ajit Singh: May I know the number of officers borrowed from the neighbouring States?

Dr. Katju: I would require notice.

Shri Ajit Singh: May I know whether some of the borrowed officers are overaged?

Dr. Katju: I really cannot tell you. We are talking here of people whose services have been dispensed with. I do not know how this question arises.

Shri Ajit Singh: How many Government employees have been reinstated, and out of them how many are Scheduled Castes?

Mr. Speaker: I think the question may be put this way. How many retrenched persons have been re-employed?

Dr. Katju: 257 persons have already been re-employed. With expanding departments like Development etc., it is hoped that Government will find it possible at least to re-employ all good and characterful people permanently.

Shri Ajit Singh: How much economy will be there due to this retrenchment?

Dr. Katju: Government expect a saving of about Rs. 1,20,000 per

month, on account of this reduction in establishment. I might add here, that when the President's rule commenced in PEPSU, it was found that the PEPSU Government was the most heavily burdened in establishment, in the whole of India.

EXPORT DUTY

*776. **Shri Krishnacharya Joshi:** (a) Will the Minister of States be pleased to state whether the Government of Hyderabad have requested the Central Government to extend the period of duty on export?

(b) If so, what is the period of extension asked for?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes.

(b) Six years from the close of the current year.

Shri Krishnacharya Joshi: May I know the total revenue that the Hyderabad Government collect every year, out of this export duty?

Dr. Katju: This question should really go to the Finance Ministry. My information is that the amount is Rs. 181 lakhs, under the head 'Export Duties'.

DELIMITATION COMMISSION

*777. **Shri Madhao Reddi:** (a) Will the Minister of Law be pleased to state how much time will be taken by the Delimitation Commission to complete its work?

(b) What is the progress of the work of the Delimitation Commission?

The Minister of Law and Minority Affairs (Shri Biswas): (a) The Delimitation Commission will probably take 7 or 8 months more to complete its work.

(b) It has completed the first stage of fixing the number of seats for each State in the House of the People and the State Legislative Assembly and the number to be reserved for the Scheduled Castes and Scheduled

Tribes. It has also finalised the delimitation of constituencies in PEPSU and Travancore-Cochin. Its proposals for delimitation of constituencies in Mysore, Coorg, Punjab, Madhya Bharat, Bhopal and Himachal Pradesh have been published and are likely to be finalised during this month.

Shri Madhao Reddi: May I know, Sir, whether the Government would lay on the Table the representations and other records that were received by the Commission?

Shri Biswas: Made to the Commission? Does the hon. Member refer to the objections which were received to the proposals made by the Delimitation Commission?

Mr. Speaker: That is what he means.

Shri Biswas: Those objections are before the Delimitation Commission and if my hon. friend wants the information, I shall have to get it from them.

Shri Nanadas: May I know, Sir, the principle adopted in giving priority for the delimitation of constituencies in the States?

Shri Biswas: As a matter of fact, priority was given to PEPSU and Travancore-Cochin in view of the impending general elections in those two States.

SOLAR ENERGY COOKERS

*778. **Shri Madhao Reddi:** Will the Minister of Natural Resources and Scientific Research be pleased to refer to the reply to starred question No. 458 asked on the 13th August, 1953 and state whether solar energy cookers have since been made available for use of the general public in India?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): Yes, Sir.

COLOMBO PLAN (TECHNICAL CO-OPERATION ASSISTANCE)

*779. **Shri Ajit Singh:** (a) Will the Minister of Finance be pleased to state